

FOREST DEPARTMENT

O/o PRINCIPAL CHIEF CONSERVATOR OF FORESTS, HARYANA

VAN BHAWAN, PLOT NO. : C-18, SECTOR - 6, PANCHKULA TEL NO.: +91 172 2563988, FAX : +91 172 2583158

No. PS/PCCF/2037

Dated 14/10/2019

To

The Registrar General
Hon'ble National Green Tribunal
(Principal Bench), New Delhi.

Subject: O.A.NO. 746 of 2019 (under Sections 14 and 15 read with Section 18 of the National Green Tribunal Act, 2010) – Lt. Col. (Retd.) Sarvadaman Singh Oberoi Vs Union of India & others.

Ref: Hon'ble NGT (Principal Bench, New Delhi) order dated 29.8.2019.

As desired, the Action Taken Report on the order of Hon'ble NGT (Principal Bench, New Delhi) alongwith Annexure =-I, II & III are enclosed for your kind consideration and further necessary action.

Encl: As above.

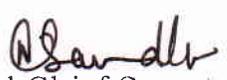

Principal Chief Conservator of Forests
Haryana, Panchkula

Joint Action Taken Report

In Compliance of the orders of Hon'ble National Green Tribunal dated 29-08-2019 in OA No. 746/2019, it is submitted that a notification for consolidation of Land Under Cultivation in revenue estate Kot bearing Hadbast No. 16, District Faridabad was issued in view of repeated requests of the residents of the village Kot by the Director, Consolidation of Holdings, Haryana vide letter No. EA4/2019/432, dated 01-02-2019, in exercise of the powers conferred by sub-section (1) of section 14 of The East Punjab Holdings (Consolidation & Prevention of Fragmentation) Act, 1948, as delegated by the Punjab Government notification No. 3/35-D-5G/3155 dated 22-07-1950. At present, a preliminary record of the concerned revenue estate is being prepared by the Assistant Consolidation Officer, Faridabad under the supervision of the Settlement Officer, Faridabad, so that Consolidation proceedings can be carried out of the Land under Cultivation.

It is further submitted that in the revenue estate of Kot, Gair Mumkin 'Pahar' is in existence which is covered under the provisions of the Punjab Land Preservation Act, 1900 (PLPA). The District Revenue Officer-Cum-Settlement Officer, Faridabad and Assistant Consolidation Officer, Faridabad has been directed vide letter no. JA/2019/3916-18, dated 01.10.2019 to carry out the Consolidation proceedings keeping in view the provisions of the said Punjab Land Preservation Act, 1900. A list of Khasra numbers notified under sections 4 & 5 of the Punjab Land Preservation Act, 1900 alongwith copies of notifications are enclosed herewith as Annexure-I, II and III respectively.


07/10/2019
Additional Chief Secretary
Forests Department,
Govt. of Haryana


Additional Chief Secretary
& Financial Commissioner
Revenue & Disaster Management
Department, Govt. of Haryana

Annexure-I

(Published in the Haryana Government Gazette Legislative Supplement dated the 24th February, 1970)

PART III
HARYANA GOVERNMENT
FOREST AND ANIMAL HUSBANDRY DEPARTMENT

Order

The 11th February, 1970

No. S.O. 39/P.A.2/1900/S.4/70.- Whereas the Governor of Haryana is satisfied after due enquiry that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900:

Now, therefore, in exercise of the powers conferred by section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of 25 years, with effect from the date of this order publication of this order, in the areas specified in the schedule annexed hereto the said area forming part of the village in Ballabgarh Teshil of Gurgaon District specified in the Schedule annexed to erstwhile Punjab Government notification no. 9419-D, dated 30th September, 1948 :-

1. The clearing or breaking up of the land not ordinarily under cultivation prior to the publication of erstwhile Punjab Government, Forest Department notification No. 9419-D, dated 30th September, 1948, provided that the breaking up the land for cultivation may be permitted by the Divisional Forest Officer, Gurgaon Forest Division.
2. The quarrying of stones or the burning of lime at places, where such stone or lime had not ordinarily been so quarried or burnt prior to the publication of the said notification except with the permission of the Collector of Gurgaon District who will consult the Divisional Forest Officer, Gurgaon Forest Division, before according such permission.
3. The cutting of trees or timber or the collection or removal or subjection to any manufacturing process of any forest produce other than grass, flower, fruit and honey save for the bona fide domestic or agricultural purposes of right holders in the land; provided that owner of the land may sell trees or timber after first obtaining a permit to do so from the Divisional Forest Officer, Gurgaon Forest Division. Such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy.
4. The setting on fire of trees, timber or forest produce.
5. The admission, herding or pasturing retention of sheep, goats, or camels; provided that in cases where sickness necessitates the keeping of goats, for milk, Divisional Forest Officer, Gurgaon Forest Division, may issue a permit at his discretion for the retention of a limited number of stall-fed goat, to be specified for a specified period.

SCHEDULE

District	Tehsil	Village with H. B. Number	Description of Khasra number Rect. Killa No. Number	Area in acres
1	2	3	4	5
Gurgaon	Ballabgarh	Kot, H.B.No: 16	891 to 912	816

SHER JANG SINGH
Secretary to Government, Haryana,
Forest and Animal Husbandry Department,
Chandigarh

PART III
HARYANA GOVERNMENT
FOREST AND ANIMAL HUSBANDRY DEPARTMENT

Order

The 11th February, 1970

No. S.O. 40/P.A.2/1900/S.5/70. - Whereas certain areas mentioned in the Schedule annexed here to are comprised within the limits of the local areas notified under section 3 of the Punjab Land Preservation Act, 1900- with erstwhile Punjab Government Notification No. 9414-D, dated the 30th September, 1948; whereas in respect of the said areas, the Governor of Haryana is satisfied after due enquiry that the regulations, restrictions & prohibitions hereinafter specified are necessary for the purpose of giving effect to the provisions of the said Act;

Now, therefore, in exercise of the powers conferred by Section 5 to the said Act, the Governor of Haryana hereby prohibits the following acts for a period 25 years with effect from the date of publication of this order, in these areas:-

1. The cutting of trees or timber or brush wood and the lopping of trees for any purpose: provided that the Divisional Forest Officer, Gurgaon Forest Division, may permit.
 - (a) the cutting of trees for house building and agricultural implements, and of dry wood for fuel and for marriage by persons shown in the settlement record as entitled to do so; and
 - (b) the lopping of branches for lac and the sale of chal leaves to leather workers:

Provided further that for the cutting of dry wood for the death ceremonies by the persons shown in the settlement records as entitled to do so, the permission of the Divisional Forest Officer shall not be required and that for this purpose a simple information to the Forest Guard concerned within a fortnight of felling shall do.

2. The collection or removal of grass for any purpose provided that the Divisional forest officer, Gurgaon, Forest Division, may permit:
 - (a) the cutting or sale ripe grass after the rainy season; and
 - (b) the cutting or sale of green grass during the rainy seasons from such portions of the notified areas in which grass may have sufficiently established itself.

3. The pasturing of any cattle other than goat, sheep and camels:

Provided that in such area where the forest crop is well established and in cases of emergency such as abnormal drought or floods, the Divisional Forest Officer, Gurgaon, Forest Division, may throw open such area for grazing by the cattle of the land owners on such conditions as may be appropriate in each case.

SCHEDULE

District	Tehsil	Village with H. B. Number	Description of Khasra number Rect. Killa No. Number	Area in acres	
1	2	3	4	5	6
Gurgaon	Ballabhgarh	Kot, H.B.No. 16	891 to 912		816

SHER JANG SINGH
 Secretary to Government, Haryana,
 Forest and Animal Husbandry Department
 Chandigarh

Aravalli Plantation area in village Kot, Faridabad

Sr. No	Name of Village	M/No	Bigha	Biswa
1	KOT	891	75	12
2		892	36	2
3		894	23	18
4		895	10	7
5		896	11	12
6		897	100	0
7		898	100	0
8		899	100	0
9		900	100	0
10		901	34	10
11		902	65	3
12		903	45	9
13		904	100	0
14		905	100	0
15		906	100	0
16		907	100	0
17		908	42	13
18		909	4	18
19		910	38	0
20		911	40	14
21		912	10	9
22		873	92	17
23		863	43	1
24		878	50	15
25		883	59	15
26		884	100	0
27		885 min	100	0
28		886 min	100	0
29		887min	100	0
30		1 min	77	2
31		3	100	0
32		5	63	3
33		8	91	10
34		10	100	0
35		11	100	0
36		12	100	8
37		40	95	6
38		41min	101	6
39		308	25	0
40		882	5	7
41		876	4	3
42		836	2	15

43		721	46	3
44		725	8	7
45		732	7	6
46		826	9	7
47		832	4	9
48		674	42	5
49		729	15	0
50		719	5	18
51		720	11	19
52		822	0	15
53		726	5	12
54		718	4	11
55		673	29	5
56		786	0	9
57		880	9	8
58		881	33	16
59		637	127	7
	Total		3094	392

PLPA 1900 under section 4 & 5 Plantation area in village Kot, Faridabad

Sr. No	Name of Village	M/No	Bigha	Biswa
1	KOT	891	75	12
2		892	36	2
3		893	67	0
4		894	23	18
5		895	10	7
6		896	11	12
7		897	100	0
8		898	100	0
9		899	100	0
10		900	100	0
11		901	34	10
12		902	65	3
13		903	45	9
14		904	100	0
15		905	100	0
16		906	100	0
17		907	100	0
18		908	42	13
19		909	4	18
20		910	38	0
21		911	40	14
22		912	10	9
	Total		1300	127

Sl. No.	Name of Village	Khasra no. of area under Aravalli Plantation		Area in Ha.	Khasra No. of area under sec. 4 and 5 overlapped with Aravalli Plantation		Overtapped area in Ha.
		Rect. No.	Killa No.		Rect. No.	Killa No.	
		97	1 to 25		97	1 to 25	
		98	1 to 25		98	1 to 25	
		99	1 to 25		99	1 to 25	
		100	1 to 25		100	1 to 25	
		101	1 to 25		101	1 to 25	
		102	1 to 25		102	1 to 25	
		103	5, 6, 14 to 17, 23 to 25		103	5, 6, 14 to 17, 23 to 25	
		104	6, 14 to 19, 22, 23		104	6, 14 to 19, 22, 23	
		105	1 to 15		105	1 to 15	
		106	1 to 16		106	1 to 16	
		107	1 to 20, 22 to 25		107	1 to 20, 22 to 25	
		108	1 to 25		108	1 to 25	
		109	1 to 25		109	1 to 25	
		110	1 to 15, 17 to 23				
		111	1 to 5, 8 to 10				
		125	1 to 10		125	1 to 10	
		126	1 to 10		126	1 to 10	
		127	4 to 6		127	4 to 6	
11	Kot Kharkhari		891, 892, 894, 895, 896, 897, 898 min, 899 to 912	642		891, 892, 894 to 912	
			873, 883, 878, 883, 884, 889, 881,				
			837, 673, 885 min, 886 min, 887 min				
			1 min, 3, 5, 8, 10, 11, 12, 40, 41 min, 308				
			882, 875, 836, 721, 725, 732, 826, 832				
			674, 729, 719, 720				
			822, 726, 718, 673, 786				
12	Manger		85 to 107, 478, 479, 480, 481	473		85 to 107, 480, 481	
13	Lakarpur	9	8, 9, 11 to 13, 17 to 25	146	9	4 to 9, 11 to 25	
		18	16/2, 17 to 24, 25/1		18	16/2, 17 to 24, 25/1	
		19	1, 7 to 25		19	1, 7 to 14, 17 to 24	
		20	1 to 25		20	1 to 25	
		21	2 to 25		21	2 to 25	
		22	16, 24, 25		22	16, 24, 25	

WMS